

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 21

IA 704/2023 IA 705/2023 IA 1278/2023 IA 1279/2023 IA 3334/2023 IA
3335/2023 IA 3336/2023
In
C.P. (IB)/1231(MB)2021

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **23.04.2024**

NAME OF THE PARTIES: RESERVE BANK OF INDIA V/s RELIANCE
CAPITAL LTD

Section 60(5) OF THE Insolvency And Bankruptcy Code, 2016

ORDER

1. Mr. Rohan Kadam, Ld. Counsel for the Applicant present. Tushad Kakalia i/b. Mulla & Mulla & CB&C for Respondents.
2. Ld. Counsel for the Applicant informs that after approval of Resolution Plan by this Tribunal, these applications have to be prosecuted by the SRA in terms of the approved plan. During the intervening period the erstwhile RP has to seek instructions from the Monitoring Committee which shall allow it only after a positive vote of the Resolution Applicant.
3. List this matter on 24.06.2024.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)